

21
The 26th July 1958

No.LJL.20/58/7.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

(Received the assent of the President on the 24th July 1958)

ASSAM ACT XXI OF 1958

THE ASSAM NON-AGRICULTURAL URBAN AREAS TENANCY
(AMENDMENT) ACT, 1958

(As passed by the Assembly)

(Published in the *Assam Gazette*, dated the 30th July 1958)

An
Act

to amend the Assam Non-Agricultural Urban Areas Tenancy Act, 1955 (Assam Act XII of 1955).

Preamble.—Whereas it is expedient to amend the Assam Non-Agricultural Urban Areas Tenancy Act, 1955 (Assam Act XII of 1955), hereinafter called the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Ninth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Non-Agricultural Urban Areas Tenancy (Amendment) Act, 1958.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force immediately.

2. Amendment of Section 3 of the Principal Act.—For clause (d) of Section 3 of the Principal Act, the following shall be substituted, namely:—

“(d) ‘Permanent structure’ means a structure made of cement-concrete, stone, brick, iron, aluminium, asbestos or wood or any combination of these materials:

Provided that a building with bamboo or Ikra walls and thatched roof shall also be regarded as a permanent structure, if its frame is constructed of any of the materials mentioned above ;”

P. C. DAS,
Ex-officio Deputy Secretary
to the Govt. of Assam, Law Deptt.